



School of Law, CHRIST (Deemed to be University)

4<sup>th</sup> National Trial Advocacy and Judgment Writing Competition, 2019

**RULES AND REGULATIONS** 





## 1. DEFINITIONS:

The following words shall have the corresponding meanings for the purpose of the 4<sup>th</sup> School of Law, CHRIST (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2019:

- 1.1 'Trial'- 'Trial' for the purpose of this Competition shall refer to the 4<sup>th</sup> School of Law, Christ (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2019.
- 1.2 'Organisers'- means the Advanced Criminal Law Studies Committee of School of Law, CHRIST (Deemed to be University), various sub-committees constituted, and any person appointed by the said Committee.
- 1.3 'Disqualification'- means that the members of the team will not be allowed to participate in the Competition; they shall not be awarded a Certificate of Participation or any cash prize/award.
- 1.4 'Judge' means any person appointed by the Organisers to evaluate the Trial.
- 1.5 'Penalties'- means the points which are deductible on account of non-adherence to limitation on the Court's time and on any other ground as determined by the Organisers.
- **1.6 'Participant'-** means a student representing his/her respective College/University, recognized by the Organizers to participate in the Competition.
- 1.7 'Rules'- means and includes the Rules & Regulations of the Competition, any other supplementary Rules notified and issued by the Organisers as and when necessary and the General Code of Conduct of CHRIST (Deemed to be University).





## 2. AIM AND PURPOSE

- **2.1.** The 4<sup>th</sup> School of Law, Christ (Deemed to be University) National Trial Advocacy and Judgment Writing Competition, 2019 (hereinafter referred to as 'Competition'), shall be for the purpose of nurturing and creating opportunities for development of the skills of litigation, evidence establishment and examination in Trial Courts.
- 2.2. The Competition includes a Judgment Writing Competition, which enhances the reasoning and writing skills of budding lawyers and students aspiring to opt a career in judiciary.

# 3. DATE AND VENUE

**3.1.** The 4<sup>th</sup> National Trial Advocacy and Judgment Writing Competition 2019 shall be held, from 31<sup>th</sup> of January to 2<sup>nd</sup> of February 2019. It will be held in School *of* Law, CHRIST (Deemed to be University), Hosur Road, Bengaluru - 560 029.

# 4. ELIGIBILTY

- **4.1.** The Competition shall be open for all students who are pursuing three or five-year LL.B. Degree Course in Universities/Colleges/Law Departments in India, as recognized by the Bar Council of India.
- **4.2.** The Participants shall carry their respective College/University Identity card for the purpose of identification at the time of Inauguration of the Competition.

## 5. MEDIUM OF LANGUAGE

**5.1.** For the purpose of this Competition, the language of communication shall be English only. Use of vernacular language by the participants during the said competition is prohibited.





## 6. TEAM COMPOSITION

- **6.1.** The team shall consist of three Members only: Two Speakers and One Researcher.
- **6.2.** Each member of the team shall also be given Individual team member codes. Example: One team will be given a general team code 'A' and its Speakers and Researcher will be given the code of 'A1', 'A2' & 'A3' Respectively. Each Team is only allowed to disclose their respective speaker code during rounds to the Judges or the Court clerks.
- **6.3.** No changes in the team composition shall be permitted once the Final Registration is confirmed by the Organizers.
- **6.4.** The Identity of the College/University of the shall not be disclosed or revealed to any other participating team or the judges, either directly or through symbolic representation from their dress code or through applications; books; compendiums and any other material submitted or used by the Participants. Contravention of the same may lead to disqualification based on the discretion of the Organisers.

# 7. DRESS CODE

- 7.1. The dress code for the competition shall be strictly formals. Teams are not permitted to wear neck bands or Advocate Gowns for the Competition.
- **7.2. Gentlemen** Black trousers, White shirt, Plain Black Blazer, Black Tie. Ladies Black trousers/skirt, White Shirt, Plain Black Blazer.





#### 8. REGISTRATION

- **8.1.** The participation in the 4<sup>th</sup> SLCU National Trial Advocacy and Judgment Writing Competition is restricted to 24 teams only. The first 24 teams that confirm and complete the final registration formalities as enumerated under Article 8 of the Rules of the Competition shall be entitled to participate in the said Competition.
- **8.2.** Institutions/Teams interested in participating in the Competition will have to provisionally register by an e-mail to **criminallaw.committee@law.christuniversity.in** and only after confirmation of provisional slot by the Organizers, should they go ahead with final registration formalities.
- 8.3. The slots shall be reserved based on a 'first come first serve basis'. The first 24 teams through their respective Official College' Email ID or Moot Court Society/Moot Court Association Email ID to send the duly filled Registration form (with Signature & Seal affixed by the concerned authorities) and the scanned copy of the Demand Draft of the Registration fee and accommodation fee (if required by the Team) by an e-mail to criminallaw.committee@law.christuniversity.in with the subject of the e-mail as 'Final Registration: 4<sup>th</sup> SLCU NTAC 2019\_your respective College/University name' shall get their slot reserved.
- **8.4.** The Teams shall pay a non-refundable **registration fee** of **INR 5,000**/- (Rupees Five Thousand only) by way of Demand Draft and an additional amount of non-refundable **INR 3,000**/- (Rupees Three Thousand only) by way of Demand Draft for availing **accommodation** drawn in favour of 'CHRIST UNIVERSITY', payable at 'Bengaluru'.
- **8.5.** Only one team per College/Institution/University shall be permitted to take part in the Competition.





- 8.6. The teams are required to send the scanned copy of the final Registration form and Demand Draft to <a href="mailto:criminallaw.committee@law.christuniversity.in">criminallaw.committee@law.christuniversity.in</a> on or before 10th January, 2019, 11:59 PM.
- 8.7. The organisers should receive the hardcopy of the Registration form and the Demand Draft to the following address, on or before 20th January 2019.

Mr. Anto Sebastian

Faculty Co-ordinator

Advanced Criminal Law Studies Committee

School of Law, CHRIST (Deemed to be University)

Hosur Road, Bengaluru – 560029, Karnataka.

# 9. TRIAL ADVOCACY COMPETITION

- **9.1.** The 4<sup>th</sup> School *of* Law, CHRIST (Deemed to be University) National Trial Advocacy Competition, 2019 shall be conducted in the following two phases and **there shall be no Memorial Submission for the same**.
  - I. Procedure Test.
  - II. Oral rounds.





#### 9.1.1 Procedure Test:

- (i) The Procedure Test shall be conducted on 31st of January 2019, Thursday, after the Inauguration for a period of 45 minutes.
- (ii) The Procedure Test shall be an objective test of fifty (50) MCQs, with each question carrying two (2) marks and there shall be negative score of 0.5 for every wrong answer.
- (iii) The whole team may appear for the Procedure Test and not necessarily the researcher alone.
- (iv) The marks obtained in the Procedure Test shall be counted in tabulating the grand final score of teams in the Preliminary Rounds.
- (v) The Test as the name suggests shall be based on the procedural and evidentiary aspects of a Criminal Trial and the application of the penal provisions to the given Trial Proposition.
- (vi) The teams are prohibited from carrying any material such as the Bare Act, Cases, Commentary, Memorandum, any sort of electronic gadgets, etc., apart from the required stationary materials.
- (vii) The teams shall mention only the 'Team Code' on the question paper.
- (viii) Tiebreaker in the Procedure test score (out of 50):
  - (a) The question numbers: 5, 15, 25, 35 and 45 are the star marked questions. The team which gets the highest number of star marked questions as correct shall be considered to resolve the tie between/among the teams with the same overall Procedure Test score.





- (b) If the tie still exists after considering the result of star marked questions, the highest number of double-star marked questions: 10, 20, 30, 40 and 50 in the Procedure test shall be the second tie-breaker.
- (c) If the tie still exists, the team which gets the highest aggregate of correct star marked and double-star marked questions shall be the final and conclusive tie-breaker.

# 9.1.2 Oral Rounds:

- (i) There shall be four rounds conducted for the purpose of this Competition:
  - (a) Preliminary Rounds- Each team shall argue before a distinct Bench once as the Prosecution and as the Defence.
  - (b) Quarter Final Rounds- The top eight scoring teams from the Preliminary rounds shall qualify for the Quarter Final Rounds.
  - (c) Semi Final Rounds- The top four scoring teams from each Quarter Final Round (respective Court hall) shall qualify to the Semi Final Rounds.
  - (d) Final Round- The top two scoring teams from each Semi Final Round (respective Court hall) shall qualify to the Final Round.
- (ii) Each speaker shall have to conduct Examination-in-Chief and Cross Examination of at least two witnesses in each round. Each Speaker shall deliver either the opening statement or the final argument in each round.

Illustration: If team 'X' comprises of Speaker 'X1' and Speaker 'X2', Researcher 'X3'; 'X1' may conduct Examination-in-Chief of PW1, PW2 and Cross Examination of DW1, DW2, then 'X2' should conduct Examination-in-Chief of PW3, PW4 & PW5 and Cross Examination of DW1, DW2, & DW3. If 'X1' delivers Opening Statement, then 'X2' shall deliver the Closing Arguments.





- (iii) For the preliminary rounds, the researcher of the team shall act as the witness and shall be marked accordingly.
- (iv) The Organisers shall provide the teams with witnesses for the Quarter-finals, Semi-finals and Final Round. Teams shall be allowed to brief their witnesses for 45 minutes before the Quarter-final Round and for 60 minutes before the Semi-final Rounds and Final Round respectively.
- (v) The witnesses are deemed to be under an Oath, and the teams may not administer the same before examining. They shall be seated outside the Court Hall during the Opening Statement and the Examinations but may be seated with the Speakers of their respective team at the time of the Closing Argument.
- (vi) The order of speakers and the examination and statements they would present, is to be intimated by the teams to the Court Officers before the commencement of the rounds and can be altered only with the permission of the Organisers. The order of Speaker 1 and Speaker 2 may be reversed by the teams, in their oral rounds only with the permission of the Organisers before start of the respective Round. However, swapping between Speaker to a Researcher and vice versa is allowed only with an email to the Organisers at criminallaw.committee@law.christuniversity.in before 30th of January 2019.
- (vii) The order of examination is as follows:
  - (a) (I) Examination-in-chief of Prosecution Witness No. 1 by the Prosecution.
    - (II) Cross examination of Prosecution Witness No. 1 by the Defence.

Likewise, for all the remaining Prosecution Witnesses.

- (b) (I) Examination-in-chief of Defence Witness No. 1 by the Defence.
- (II) Cross examination of Defence Witness No. 1 by the Prosecution. Likewise, for all the remaining Defence Witnesses.





- (viii) The teams may examine all or the minimum prescribed number of the witnesses, within the time allotted to them. No additional evidence or witness may be produced or examined apart from what has been provided by the Organisers.
- (ix) If Team 'A' (Prosecution) against Team 'B' (Defence) fails to examine the prescribed minimum number of Prosecution witnesses in the allotted time, the Judges shall score only according to the witnesses examined and Team 'A' shall be restricted to deliver their closing arguments only on the oral evidence of the witnesses examined during the Trial.
- (x) The Prosecution shall not conduct Examination-in-chief of any of the Defence witnesses and likewise for the Defence, irrespective of the total time left for the examinations.
- (xi) The time allocated for any of the phases of the Trial, if not utilised, shall not be utilised for any other phase of the Trial, i.e, if Team 'A' (Prosecution) has utilised only two (2) minutes in their Opening statement, cannot utilise the remaining one (1) minute in any other phase, such as Examination-in-chief of Prosecution witnesses or Cross examination of the Defence witnesses.
- (xii) There shall be no re-examination of any of the witnesses from both Prosecution and Defence.
- (xiii) The proceedings of the Round, in specific the Examination-in-Chief and Cross Examination shall be recorded by the stenographer present in each Court Hall. Participants shall not continue the Examination-in-Chief or the Cross Examination of any witness whilst the Judges are dictating to the stenographer.





- (xiv) After completion of evidence, the teams will be given notes of evidence of Prosecution and Defence recorded by the Court. A ten (10) minutes break will be given to the Teams for the perusal of the said notes. The participants shall advance Final Arguments only on the basis of notes of evidence and the exhibited documents so provided to them.
- (xv) If a team submits/refers/files a compendium of cases or cases in-person or any application before the Court, then another copy of the same shall be compulsorily served/given to the opposite party along with the copy to the Bench. Contravention of the same may lead to non-admission of the said document by the Bench.
- (xvi) The time allocated for each phases of the Trial shall not be paused during the objections raised, the objection argument, the Court questions to the witnesses in either of their examinations, and the questions posed to the Counsels in both Opening Statement and Closing Arguments. For every extra minute taken by a team, in any phase of the Trial, a 0.5 mark shall be deducted from the total marks by each Judge.
- (xvii) Allocation of time (Preliminary Rounds):

Each Team shall get a maximum of 47 minutes in each Preliminary Round. Thus, the total time of each Preliminary Round shall not exceed 110 minutes including the ten (10) minutes break for perusal of notes of evidence and the feedback from Judges.





Opening Statement by the Prosecution	03 minutes
Opening Statement by the Defence	03 minutes
Chief Examination of all the Prosecution Witnesses	16 minutes
Cross Examination of all the Prosecution Witnesses	20 minutes
Chief Examination of all the Defence Witnesses	16 minutes
Cross Examination of all the Defence Witnesses	20 minutes
Closing Statement by the Prosecution	8 minutes
Closing Statement by the Defence	8 minutes

# (xviii) Allocation of time (Quarter-final and Semi-final Rounds):

Each Team shall get a maximum of 54 minutes in each Round. Thus, the total time of each Round shall not exceed 125 minutes including the ten (10) minutes break for perusal of notes of evidence and the feedback from Judges.

Opening Statement by the Prosecution	04 minutes
Opening Statement by the Defence	04 minutes
Chief Examination of all the Prosecution Witnesses	18 minutes
Cross Examination of all the Prosecution Witnesses	22 minutes
Chief Examination of all the Defence Witnesses	18 minutes
Cross Examination of all the Defence Witnesses	22 minutes
Closing Statement by the Prosecution	10 minutes
Closing Statement by the Defence	10 minutes





# (xix) Allocation of time (Final Round):

Each Team shall get a maximum of 62 minutes in the Final Round. Thus, the total time of the Final Round shall not exceed 140 minutes including the fifteen (15) minutes break for perusal of notes of evidence.

Opening Statement by the Prosecution	05 minutes
Opening Statement by the Defence	05 minutes
Chief Examination of all the Prosecution Witnesses	20 minutes
Cross Examination of all the Prosecution Witnesses	25 minutes
Chief Examination of all the Defence Witnesses	20 minutes
Cross Examination of all the Defence Witnesses	25 minutes
Closing Statement by the Prosecution	12 minutes
Closing Statement by the Defence	12 minutes

# (xx) Tie-breaker in the Grand Total score of Preliminary Rounds (out of 1100):

- (a) To resolve the tie between/among the teams with the same Grand Total score, the team which secures the highest aggregate of speakers' average score in both the rounds shall be considered first tie-breaker.
- (b) If the tie still exists, then the team which has secured the highest score in the procedure test shall be considered second tie-breaker.
- (c) If the tie still exists, then the team which has secured the highest correct star marked questions shall be considered third tie-breaker.
- (d) If the tie still exists, then the team which has secured the highest correct double star marked questions shall be considered fourth tie-breaker.





- (e) If the tie still exists, then the team which has secured the highest aggregate of correct star marked and double star marked questions shall be the final and conclusive tie-breaker.
- (xxi) Tie-breaker in the Grand Total score of the Quarter-finals; Semi-finals; and Final Round:
  - (a) To resolve the tie between the teams with the same Grand Total score, the team which secures the highest aggregate of speakers' score in 'Ability to Conduct Examination-in-Chief and Cross Examination' column of the scoresheet in that particular Round shall be considered first tie-breaker.
  - (b) If the tie still exists, then the team which has secured the highest aggregate of speakers' score in 'Understanding of Code of Criminal Procedure and Evidence Act' column of the scoresheet in that particular Round shall be considered second tie-breaker.
  - (c) If the tie still exists, then the team which has secured the highest aggregate of speakers' score in 'Persuasiveness; deference to the Court; and time management' column of the scoresheet in that particular Round shall be considered third and final tie-breaker.

# 10. JUDGMENT WRITING COMPETTION

- **10.1.** The 4<sup>th</sup> School *of* Law, CHRIST (Deemed to be University) Judgment Writing Competition, 2019 shall be conducted on the 1<sup>st</sup> of February 2019.
- 10.2. The Researcher in the team shall be eligible to take part in the Judgment Writing Competition. The Judgment Writing Competition shall be conducted post the Semi-final Rounds based on the proceedings of the Semi-final Round.





- **10.3.** Participants are not allowed to carry any previously prepared copy of the Judgments and make any reference to it. Each participant shall be provided with the relevant material along with the laptops by the Organisers for writing the Judgment.
- **10.4.** Participants may carry with them only a copy of the bare text of Indian Penal Code of 1860, Criminal Procedure Code of 1974 and Evidence Act of 1872 while writing the Judgment.

# 11. EVALUATION PARAMETERS AND TABULATION PATTERN

# 11.1. Parameters for evaluating Speakers:

Each Speaker shall be marked on the following criteria:

Parameters	Marks
Knowledge of Facts	20
Knowledge and application of Law	20
Understanding of Code of Criminal Procedure and Evidence Act	20
Ability to Conduct Examination-in-Chief and Cross Examination	30
Persuasiveness; deference to the Court; and time management	10
Total Marks	100





# 11.2. Parameters for evaluating Witness:

Every Witness-cum Researcher in the Preliminary Rounds shall be marked on the following criteria:

Parameters	Marks
Knowledge of Problem	10
Ability to answer question	10
Ability to maintain character of witness	10
Logical Reasoning and clarity	10
Court etiquette	10
To <mark>tal Mark</mark> s	50

# 11.3. Parameters for evaluating Judgments:

Each Judgment shall be marked on the following criteria:

Parameters	Marks
Facts in Brief	10
Language and Style	10
Knowledge of Law	20
Application of Law	20
Ratio decidendi	20
Obiter Dicta	10
Creative interpretation of facts; Law and style of writing the judgment	10
Total Marks	100





# 11.4. Tabulation pattern for Preliminary Rounds:

- (a) Each Preliminary Round of a team shall be marked on the total marks of 250 by each Judge.
  - [Speaker 1 marks (out of 100) + Speaker 2 marks (out of 100) + Witness marks (out of 50)].
- (b) The total marks of a team in each round shall be calculated by summation of marks awarded to a team by both the Judges i.e., A team will be marked on a total score of 500 marks in each Preliminary Round.

  [(Marks awarded by 11 + Marks Awarded by 12)]
  - [(Marks awarded by J1 + Marks Awarded by J2)].
- (c) Thus, the Final total marks of a team from both the rounds shall be computed out of 1000.
  - [Marks obtained in Round 1 + Marks obtained in Round 2].
- (d) The Procedure test score out of 100 is then added to the final total marks of oral rounds (out of 1000), thus making the grand final score of a team to be computed out of 1100.

# 11.5. Tabulation pattern for the Quarter-finals; Semi-finals; and Final Round:

- (a) Each round of a team shall be marked on the total marks of 200 by each Judge. [Speaker 1 marks (out of 100) + Speaker 2 marks (out of 100)].
- (b) The total marks of a team in the respective round shall be calculated by the total marks awarded to a team by both the Judges i.e., A team will be marked on a total score of 400.





## 12. TRAVEL AND ACCOMADATION

- **12.1.** No pickup and drop services from Bus stand/Railway Station/Airport will be provided by the Organisers. It will only be provided from the place of accommodation as determined by the Organisers to the University on all days of the Competition.
- 12.2 Accommodation shall be provided from 30<sup>th</sup> January to 2<sup>nd</sup> February 2019. Teams can check-in to the Accommodation place from 12:00 P.M. onwards on 30<sup>th</sup> January 2019 and shall check out from the Accommodation place before 12:00 P.M. on 2<sup>nd</sup> February 2019.

#### 13. MISCELLANEOUS

- **13.1.** The Trial Proposition lays down the 'Undisputed Facts' which cannot be altered/amended/interpreted by the Teams as per their convenience.
- 13.2. All exhibits in the charge sheet and other Annexures/documents in the Trial Proposition are to be taken as disputed fact/ disputed document/ fact to be proved, unless mentioned in the Trial Proposition as 'Deemed to be duly proved'.
- 13.3. In the event there is any contradiction between the evidence recorded in court and the Statements recorded under Section 161 of the Code of Criminal Procedure, 1973, the participants must be aware as to the procedure to deal with such contradictions/omissions.
- 13.4. All participating teams must be conversant with the Indian laws, legislations and procedures as followed by the Indian courts, whilst taking evidence and advancing final arguments for the prosecution and defence.





- 13.5. CCTV Footage and any additional Evidences pertaining to the Trial Proposition will be sent only to those teams who complete their Final Registration formalities as under Article 8 of the Rules of the Competition.
- 13.6. The statements of the Defence Witnesses (DWs) as annexed with the Trial Proposition shall serve as an aid to build the Defence storyline and the Defence Team shall stand by the same.
- 13.7. No change shall be considered with respect to a witness's character, occupation, age and relationship with the other characters.
- 13.8. Any change in the statements of the witnesses which require any form of additional documents to be proved shall strictly not be permitted.
- 13.9. Teams will not be allowed to observe the oral Rounds of any other teams. Scouting is strictly prohibited. Scouting by any of the teams shall result in disqualification.
- 13.10. All clarifications must be sent by an e-mail with subject as 'Clarification: 4th SLCU NTAC 2019' to <a href="mailto:criminallaw.committee@law.christuniversity.in">criminallaw.committee@law.christuniversity.in</a> on or before 15<sup>th</sup> January 2019.

## 14. DISCLAIMER

**14.1.** The contents in the Trial Proposition is purely imaginary and neither intends nor attempts to resemble any incident or any person living or dead. All materials, names, characters, locations, dates etc.. in the Trial Proposition are fictitious and do not intend to or attempt to hurt the feelings or sentiments of any community or degrade the values and ideologies of any group of people, religion or individual. Any resemblance to the same is unintended and merely a coincidence.





**14.2.** All the rights regarding the Trial Proposition are reserved by the Advanced Criminal Law Studies Committee of School of Law, CHRIST (Deemed to be University).

# 15. AWARDS AND CERTIFICATES

15.1.

Winners team	Trophy and cash prize of Rs. 30,000/-
Runners team	Trophy and cash prize of Rs. 20,000/-
Best Advocate	Trophy and cash prize of Rs. 10,000/-
Best Judgment	Trophy and cash prize of Rs. 10,000/-

15.2. Certificates will be awarded only to the participants during the Valedictory Ceremony and under no circumstances will they be provided to any of the participants absent during the ceremony. In the event that the participants fail to collect their certificates, no mail will be sent by the host college acknowledging their participation.

# 16. CONTACT DETAILS

E-mail address: criminallaw.committee@law.christuniversity.in

Student Conveners:

- 1) Siri Prasad
  siri.prasad@law.christuniversity.in
  +91 7353297024
- 2) Pushkar Keshav <u>pushkar.k@law.christuniversity.in</u> +91 9902592997





# **SCHEDULE of NTAC 2019**

ACTIVITY/EVENT	DATE
1. Release of Provisional Registration	1 <sup>st</sup> December, 2018
2. Last Date for Provisional Registration	15 <sup>th</sup> December, 2018
3. Release of Rules and Final Registration Form	26 <sup>th</sup> December, 2018
4. Release of Trial Proposition	1 <sup>st</sup> January, 2019
5. Last date for online submission of scanned copy of Final Registration Form and Demand Draft	10 <sup>th</sup> January, 2019
6. Last date to seek clarification from the Organisers	15 <sup>th</sup> January, 2019
7. Release of List of Clarification	20 <sup>th</sup> January, 2019
8. Last date for submission of hard copy of Final Registration form and Demand Draft	20 <sup>th</sup> January, 2019
9. Inauguration, Procedure Test and Draw of lots	31st January, 2019
10. Preliminary Rounds	31st January, 2019
11. Quarter-final Rounds	1 <sup>st</sup> February, 2019
12. Semi-final Rounds	1 <sup>st</sup> February, 2019
13. Judgment Writing Competition	1 <sup>st</sup> February, 2019
14. Final Rounds and Valedictory Ceremony	2 <sup>nd</sup> February, 2019